(c) the action taken to expedite the settlement of the matter?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): (a) Yes.

(b) and (c). The whole matter is under discussion with the Government of Burma and therefore it would not be in the public interest to disclose either the nature or details of these discussions.

नाविया जिले में जासूसों का गिरोह

7524. श्री राम सिंह झयरवाल: श्री हुकम चन्द कछवाय: श्री रामगोपाल शालवाले श श्री झो० प्र० त्यागी:

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि 23 जून, 1967 को एक विद्यार्थी की गिरफ्तारी करने से नादिया जिले में पास्किस्तानी जासूसों के एक गिरोह की विद्यमानता का पता चला है;
- (ख) क्या यह भी सच है कि उस के पास से अत्यन्त आपत्तिजनक कागज पकड़े गये हैं;
- (ग) यदि हां, तो उन का क्यौरा क्या है; मौर
- (घ) सरकार ने इस मामले में क्या कार्यवाही की है?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री विद्याचरण शुक्ल): (क) से (घ) नदिया जिले में बाना चापरा के समीपवर्ती गांव हट-खोला में 23 जुलाई, 1967 को एक विद्यार्थी सन्देह में गिरफ्तार किया गया था, किन्तु गिरफ्तारी से जासूतों के किसी गिरोह का पता नहीं चला । भ्रभियुक्त के पास से या उस के निवास-स्थान से कोई भ्रापत्तिजनक कागज बरामद नहीं हुए । मामले की जांच की जा रही है ।

Copyright Royalty Paid by India

7525. Shri Srinibas Misra: Will the Minister of Education be pleased to state:

- (a) the total amount of copyright royalty paid by India to foreign countries with country-wise break up;
- (b) how does the acceptance of the Indian amendment to the Berne Convention affect these payments; and
- (c) what steps are proposed to take in case U.K. withholds assents to the proposed amendment?

The Minister of State in the Ministry of Education (Shri Sher Singh):

- (a) The information is not available.
- (b) Since royalty payments would depend on various factors like the new law that may be adopted, number of foreign works utilized, number of copies sold, the price of a copy etc., it is not possible to estimate at this stage what the expenditure would be in the future on royalties.
- (c) The question is hypothetical at present. If developed countries do not make their works available under the Protocol adopted, within a reasonable time, India may have to reappraise its position towards the Convention as a whole.

Neyveli Lignite Corporation

7526. Shri V. Narsimha Rao: Will the Minister of Labour and Rehabilitation be pleased to state:

- (a) whether any agreement was reached between the workers and the management of the Neyveli Lingnite Corporation in their recent dispute;
 - (b) if so, the details thereof; and

(c) the decision taken by Government to meat their demands?

Written

Answers

The Minister of Labour and Rehabilitation (Shri Hathi): (a) Yes, in respect of some demands.

- (b) A copy of the agreement is laid on the Table of the House. [Placed in Library. See No. LT-1295/67].
- (c) The remaining demands are under consideration of Government and the parties have agreed to abide by Government's decision in regard to them.

Apprenticeship Training

7527. Shri A. K. Kisku: Shri P. R. Thakur:

Will the Minister of Labour and Rehabilitation be pleased to state:

- (a) whether the participation in apprenticeship training is voluntary;
- (b) whether the selection of apprentices is the responsibility of the sponsores the candidates or the sponsorers of the programme;
- (c) whether preference is normally given to persons who have already had the experience in industry, who have some knowledge of the trade or who have a close relative in it:
- (d) if so, whether this restricts the apprenticeship opportunities for the Scheduled Castes and scheduled tribes:
- (e) whether Government propose to adopt suitable measures or to issue clear directives on the pattern of the relevant provisions in the U.S. Civil Rights Act of 1964 in this regard; and
- (f) whether it is proposed to adopt a specific regulation to the effect that those in control of covered apprenticeship or other training programmes will be required to keep appropriate

records, including a list of applicants and the order in which they applied, and to furnish a detailed description of the methods of selecting trainees or apprentices, as provided under the U.S. Civil Rights Act?

The Minister of Labour and Rehabilitation (Shri Hathi): (a) Apprenticeship training is a compulsory and statutory requirement in industries and trades specifically so notified under the Apprenticeship Act.

- (b) to (d). Subject to requirement of the Act, employers are free to chose the apprentices. The apprenticeship opportunities to Scheduled Castes and Scheduled Tribes are thus not restricted.
- (e) and (f). For laying down the standards of education and physical fitness, norms of training and standards to be achieved and also for the purpose of prescribing rules for the implementation of the Apprentices Act. there is a central tripartite advisory body called the Central Apprenticeship Council, in which employers, workers, experts and Governments, both State and Central, are represented.

Every employer is required to maintain records of the progress of training of each apprentice undergoing apprenticeship training in his establishment in the forms which are prescribed under the Rules made under the Act. As, however, selection of the apprentices is the " responsibility of the employer, no. rules can be prescribed under Act, for this purpose.

Staffing of Administrative Machinery

7528. Shri A. K. Kisku: Shri P. R. Thakur:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the official representatives of the Government of India on the Fifth Committee